

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3089 of 2020

Md. Minsar Parvez @ Md. Asif
@ Md. Minsar Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Nitu Sinha, Advocate
For the Opp. Party : Mr. Praveen Kr. Appu, A.P.P.

04/09.07.2020 Learned counsel for the petitioner undertakes to remove the defects regarding Court Fees etc. once the situation normalizes. So far as the rest defects are concerned, the same are ignored.

Heard Ms. Nitu Sinha, learned counsel for the petitioner and Mr. Praveen Kr. Appu, learned A.P.P. for the State.

Petitioner has been made accused in connection with Sessions Trial No. 107 of 2019 arising out of Maheshpur P.S. Case No. 39 of 2019.

The son of the informant was murdered and suspicion was cast upon Deepak Bhagat and his associates. Initially, the petitioner was implicated on the confession of Deepak Bhagat which finds place at paragraph - 70 of the case diary and it appears from paragraph - 74 of the case diary that the mobile of the deceased was recovered from the possession of the petitioner. Although learned counsel for the petitioner has stated that the same was not identified to ascertain as to whether the same belonged to the deceased or not but as would appear from paragraph - 74 of the case diary and as stated above the same belonged to the deceased and there being no contrary evidence in that respect, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is rejected.

(Rongon Mukhopadhyay, J.)